

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.232

TP 78 of 2017

(Gujarart High Court Co. Application No. 458 of 2016)

Proceedings under Section 560 of Co.Act 1956

IN THE MATTER OF:

Liquidator of Alps BPO Services Ltd
V/s
ROC Gujarart

.....Applicant

.....Respondent

Order delivered on: 16/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : None
For the Respondent : Ms. Vipal Solanki, Adv. a.w Rupa Sutar, Dy. RoC

ORDER

None present for the applicant. Ld. Counsel for the RoC seeks time to file reply. She is directed to file the same within one-week. Applicant is directed to remain present on next date of hearing failing which necessary order will be passed.

List for further consideration on 01.08.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)